

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 696/93

XXXXXX XXXX XXXX XXXX XXXX XXXX

DATE OF DECISION 29.10.1993

Shri P.B.Raibole & Anr. Petitioner

Shri G.S.Walia Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri S.C.Dhawan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri N.K.Verma, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? *N*

N.K.Verma
(N.K.VERMA)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 696/93

Shri P.B.Raibole & Anr. ... Applicants

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri N.K.Verma

Appearance

Shri G.S.Walia
Advocate
for the Applicant

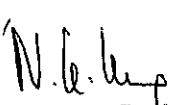
Shri S.C.Dhawan
Advocate
for the Respondents

ORAL JUDGEMENT

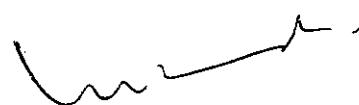
Dated: 29.10.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Walia for the applicant and Shri Dhawan for the respondents. The applicants who stand at Sr.Nos. 17 and 18 of the seniority list appended to the reply, were juniors to Gajare and Ananda Sambhaji who were at Sr.Nos. 15 and 16. According to Shri Dhawan, Gajare and Sambhaji had produced Caste Certificate before the order of promotion in favour of the applicants was passed and since there was some confusion regarding the exact position, the orders were passed in favour of the applicants. We find from the statement made by Shri Dhawan that the applicants were wrongly promoted and no action can be taken on the application of the applicants. The application is dismissed.


(N.K.VERMA)

MEMBER (A)


(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.